

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 150/89
XXXXXX No.

198

DATE OF DECISION 11.6.1992

Shri Risal Singh Petitioner

Applicant in person Advocate for the Petitioner(s)

Versus

Superintending Engineer Bombay Respondent
Central Circle No.1, C.P.W.D.
Bombay & Ors.

Shri V.S.Masurkar Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N.D
S.C.D

(8)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 150/89

Shri Risal Singh

... Applicant

v/s.

Superintending Engineer
Bombay Central Circle No.1,
C.P.W.D. Bombay & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Applicant in person

Mr. V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 11.6.1992

(PER: S.K.Dhaon, Vice Chairman)

The petitioner has claimed a number of reliefs in this petition. The petitioner appears in person. The counsel for the respondents have stated that reliefs (a) to (d) have been granted by the Department during the pendency of the petition. The petitioner also agrees to this position. According to the petitioner, he has to be paid interest at the rate of 18% on delayed payments. Under the relevant statutory rules the petitioner is entitled to varied rates of interest on delayed payments. We direct the respondents to compute the interest ^{payable} to the petitioner within a period of three months from today and make the necessary ^{claimed} payments to him as ^{claimed} granted in the petition after the expiry of three months.

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2. The petitioner has yet another grievance. According to him, his pension has not been properly computed. The petitioner may make a representation to the authority concerned and, if this is done, the petition shall be disposed of within a period of three months from the date of receipt of the same by means of a speaking order. With these directions this petition is disposed of finally.


(M.Y. PRIOLKAR)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

mrj.